

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 654 of 2020

IN THE MATTER OF:

Decan Value Investors LP

...Appellant

Versus

Dinkar T. Venkatasubramanian & Ors.

(RP of Amtek Auto Ltd.)

...Respondents

Present:

For Appellant: Mr. Vikram Nankani, Sr. Advocate with Mr. Dinesh Pednekar Mr. C. Keswani, Mr. Anando Mukherjee, Mr. Kumar Anurag Singh, Mr. Arpan Bhel, Advocates.

For Respondents: Mr. Sumant Batra, Mr. Sanjay Bhatt and Ms. Niharika Sharma, Advocates for R-1 (RP).

Mr. Tushar Mehta, SGI and Mr. Abhinav Vasisht, Sr. Advocates with Ms. Misha, Mr. Anoop Rawat, Ms. Charu Bansal and Ms. Prabh Simran Kaur, Advocates for R-2 (CoC).

Mr. Sumesh Dhawan and Ms. Vatsala Kak, Advocates for R-4.

Mr. Sudhir K Makkar, Sr. Advocate with Ms. Anindita Roychowdhury, Ms. Vatsala Rai, Ms. Saumya Gupta Mr. Bharat Makkar and Ms. Yogita Rathore, Advocates for Vistra ITCL (India) Ltd.

Mr. Arun Kathpalia, Sr. Advocate with Mr. Kaushik Moitra, Ms. Shreya Sircar, Ms. Ishita Jain, Mr. Anurag Tandon, Ms. Sanjukta Roy, Advocates for Kotak Mahindra Bank Ltd.

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O R D E R
(Through Virtual Mode)

19.03.2021: Heard Mr. Vikram Nankani, learned senior counsel representing the Appellant in part. Hearing remained inconclusive.

Before proceeding further we would like to hear Mr. Sudhir K. Makkar, Sr. Advocate in regard to I.A. seeking impleadment of 'Vistra ITCL (India) Ltd.'. Mr. Sumant Batra, learned counsel appearing for Respondent No. 1 proposes to file I.A. for refund of GST. Mr. Arun Kathpalia, Sr. Advocate submitted that he wants to file I.A. for intervention on behalf of 'Kotak Mahindra Bank Ltd.'. Such I.A.'s may be filed in hard copy form before next date of hearing.

List the matter 'for further hearing' on **22nd March, 2021 at 02:00 PM.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

sc/gc